

**Central Administrative Tribunal  
Principal Bench, New Delhi**

C.P.No.405/2017 in O.A.No.773/2013

Thursday, this the 6<sup>th</sup> day of July 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman  
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Ashok Golas  
{belonging to Indian Telecommunication Service Group A  
(superannuated on June 30, 2010)}  
101-A Mount Kailash  
New Delhi – 110 0065

..Applicant

(Applicant in person)

Versus

1. Ms. Aruna Sundarajan, Secretary  
Department of Telecommunications  
Ministry of Communications & IT, Govt. of India  
Sanchar Bhavan, 20, Ashok Road  
New Delhi – 110 001
2. Mr. Rajnish Kumar Misra, Member (Services)  
Department of Telecommunications  
Ministry of Communications & IT, Govt. of India  
Sanchar Bhavan, 20, Ashok Road  
New Delhi – 110 001
3. Mr. Anupam Srivastava, Chairman & Managing Director  
Bharat Sanchar Nigam Limited  
Govt. of India Undertaking  
(Under Department of Telecommunications  
Ministry of Communications & IT, Govt. of India)  
Third Floor, Bharat Sanchar Bhavan, Janpath  
New Delhi – 110 001

..Respondent

**O R D E R (ORAL)**

**Justice Permod Kohli:**

Vide the order dated 01.02.2017 passed in O.A. No.773/2013, recordable warning issued to the applicant as also the order rejecting his representation has been quashed. No further directions were issued by the Tribunal. Hence, no contempt is constituted. Petition dismissed. The

applicant is at liberty to seek appropriate remedy for any other relief in accordance with law.

**( K.N. Shrivastava )**  
**Member (A)**

**( Justice Permod Kohli )**  
**Chairman**

**July 6, 2017**  
**/sunil/**